

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CHAMPALAL MOTILAL STEEL COMPANY PRIVATE LIMITED

Sl. No	Particulars	Details
1.	Name of corporate debtor	CHAMPALAL MOTILAL STEEL COMPANY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14/06/2000
3.	Authority under which corporate debtor is Incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100MH2000PTC127176
5.	Address of the registered office and principal office (if any) of corporate debtor	229, S T Road, Opp. Sant Tukaram Mandir, Carnac Bunder, Mumbai, MAHARASHTRA-400009
6.	Date of closure of Insolvency Resolution Process	02-05-2022
7.	Liquidation commencement date of corporate debtor	13-05-2022 (Liquidation orders dated 02-05-2022 received on 13-05-2022)
8.	Name and registration number of the insolvency professional acting as liquidator	RAJAN RAWAT (IBBI/IPA-002/IP-N00743/2018-2019/12262)
9.	Address and e-mail of the liquidator, as registered with the Board	B – 602, Azziano, Rustomjee Urbania, Majiwada, Thane (W), Mumbai – 400601. Email: rajanrawat61@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	B – 602, Azziano, Rustomjee Urbania, Majiwada, (W), Mumbai – 400601. Email: rajanrawat61@rediffmail.com
11.	Last date for submission of claims	13-06-2022

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Champalal Motilal Steel Company Private Limited on 02-05-2022 under section 33 of the Insolvency & Bankruptcy Code, 2016.

The stakeholders of Champalal Motilal Steel Company Private Limited are hereby called upon to submit their claims with proof on or before 13-06-2022, to the liquidator at the address mentioned against item No. 9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

RAJAN RAWAT

Date : 14-05-2022

Place : Mumbai